


High Court of Uttarakhand, at Nainital

Corrigendum

In the Notification No.156/UHC/Admin.B/2021 dated 13.04.2021 of this Court, in place of the heading "SOP to be followed in District Courts and Family Courts of State of Uttarakhand in view of COVID-19 pandemic", the heading "SOP To Be Followed In District Courts Where Judicial Work Through Physical Means Has Been Temporarily Suspended By The High Court Of Uttarakhand." be read.

By order of Hon'ble the Chief Justice


(Dhananjay Chaturvedi)
Registrar General

No. 2003/UHC/Admin-B/2021

Dated: 15th April, 2021

Copy forwarded to the following for information:-

1. All the District Courts and Family Courts of State of Uttarakhand.
2. President, Bar Council of Uttarakhand
3. P.P.S. to Hon'ble the Chief Justice with a request to place it before Hon'ble the Chief Justice.
4. PS/PA to Hon'ble Judges with the request to place it before His Lordship's kind perusal.
5. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun
6. Uttarakhand Judicial and Legal Academy, Bhowali, Nainital
7. Member Secretary, UKSLSA, Nainital
8. All the Registrars /JRs/DRs/ARs of the High Court
9. Officer I/c, NIC, High Court of Uttarakhand, Nainital with a request to upload it on the official website of High Court.
10. Guard file / Notice Board


(Deputy Registrar)
Admin-B